

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 111
(IB)-249/ND/2021

IN THE MATTER OF:

Anurag Rastogi	...	Applicant
Vs.		
Charms India Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC.

Order delivered on 15.07.2021

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Rahul Malhotra, Mr. Manas Tripathi, Adv.
For the Respondent	: Mr. Shekhar Gupta, Mr. Mohd Shahbaz, Adv.

ORDER

Heard the submissions made by the Counsel for the Financial Creditor as well as the Corporate Debtor. The Counsel for the Corporate Debtor has prayed for grant on time for filing reply in the matter. 4 weeks' time is granted for filing the reply.

List on **07.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P.S.N PRASAD
MEMBER (JUDICIAL)